

hoarded in the country for various purposes;

(b) whether the increased output undertaken by the mints will meet the acute shortage of small coins, unless the hoarding can be also detected and stopped; and

(c) the steps taken in this direction?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) : (a) No, Sir.

(b) and (c). The hoarding of small coins that has been going on is of two kinds. One is the hoarding of coins made in certain alloys, with a view to melting them and realising the higher value fetched by the metal. The other kind of hoarding is a consequence of the above with a view to cashing on the shortage. It was because Government felt that normalcy would not be attained quickly, despite increased output, so long as there is diversion of coins for purposes of melting, that the Small Coins (Offences) Ordinance was promulgated on 22-10-71, making melting of small coins and hoarding such coins with intention of melting, an offence in law. Once melting of coins is curbed, the increasing output of small coins is bound to improve the availability further and also to dispel the psychology of shortage.

Deposits in the Nationalised Banks

968. **SHRI N. SHIVAPPA :** Will the Minister of FINANCE be pleased to state :

(a) the amount of deposits in the Nationalised Banks as on the 30th June, 1971 in the country, bank-wise;

(b) the deposits in the Commercial Banks as on the 30th June, 1971 bank-wise; and

(c) the steps taken by Government to increase the deposits in the nationalised banks ?

THE MINISTER OF FINANCE (SHRI YESHWANTRAO CHAVAN) : (a) and (b). The amount of deposits in the nationalised banks and in the other commercial banks as on the last Friday of June, 1971, is indicated in the Statement laid on the Table of the House. [Placed in Library. See No. LT-1060/71]

(c) Measures taken to help the banks in their deposit mobilisation efforts were indicated in reply to Unstarred Question No. 1297 answered in the House on 4th June, 1971.

Arrears of Central Taxes against Sugar Factories

969. **SHRI N. SHIVAPPA :** Will the Minister of FINANCE be pleased to state :

(a) where arrears on account of Central Excise Duty and other dues have been outstanding against Sugar factories in the various States;

(b) if so, the reasons therefor;

(c) the amount of taxes due from each factory and since when the same have been outstanding against them; and

(d) the steps taken to recover those dues?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) : (a) and (d). The information is being collected and will be laid on the Table of the Sabha.

Registration under Monopolies and Restrictive Trade Practices Act

970. **SHRI N. SHIVAPPA :**

SHRI D. B. CHANDRA GOWDA:

Will the Minister of COMPANY AFFAIRS be pleased to state :

(a) whether all the Companies required to get themselves registered under the

Monopolies and Restrictive Trade Practices Act have got themselves registered;

(b) if not, the names of Companies which could not get themselves registered and were given extension of time to get themselves registered under the above Act; and

(c) the number of cases registered for violation of provisions of the Act and the names of these Companies?

THE MINISTER OF COMPANY AFFAIRS (SHRI RAGHUNATHA REDDY): (a) and (b). Section 20 of the M.R.T.P. Act describes the type of undertakings which are expected to register themselves under the Act. 814 undertakings have so far registered upto 15th November, 1971. The Department of Company Affairs has been examining the applicability of the Act to such other companies which may be expected to be under the obligation to register. As a result of such studies, show cause notices were served on 180 companies which were believed to be registerable according to the provisions of the Act. Out of these 71 companies have responded by registering themselves under the Act. The remaining companies have replied stating the reasons for not registering. These replies are being examined for taking further action.

(c) No prosecutions have yet been launched.

Quantity and value of export of Petroleum Products

971. SHRI N. SHIVAPPA: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) the quantity of exports of petroleum products during the year 1970-71 and the value thereof;

(b) the names of countries to which exported;

(c) where these petroleum products did not have domestic markets; and

(d) if so, the reasons thereof?

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI P. C. SETHI):

(a) A quantity of 332.4 thousand tonnes of products valued at Rs. 4.67 crores were exported during 1970-71.

(b) The exports were made to Singapore, United Kingdom, Kenya, U. A. R. Korea, Japan, Australia, New Zealand, Holland, Italy, Cyprus and Peru.

(c) and (d). The exports mostly consisted of naphtha and Motor Gasoline. For these and for the other surplus products exported during 1970-71, the domestic requirements had not come up to the indigenous production level in that year.

Demand of Workers for Participation in Managements of Oil Companies

972. SHRI N. E. HORO

SHRIMATI BHARGAVI
THANKAPPAN

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether workers of Oil Companies have demanded participation in the managements of Oil Companies; and

(b) if so, the decision of Government in this regard?

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI P. C. SETHI):

(a) and (b). A demand was made in the past regarding inclusion of a representative of workers on Indian Oil Corporation's Board of Directors. A decision on this would be taken at an opportune time.